

**BEFORE THE NATIONAL GREEN TRIBUNAL,**

**EASTER ZONE BENCH, KOLKATA**

Original Application No. 118/2025/EZ

Babru Bahan Pradhan

Applicant

Versus

State of Odisha

Respondents

**INDEX**

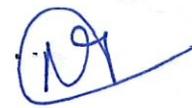
<b>S. No</b>	<b>Description of Documents</b>	<b>Pages</b>
1.	Counter Affidavit on behalf of Respondent No. 3	1-15
2.	<b><u>Annexure-A</u></b> A copy of the said letter dated 22.05.2025 issued by the Director of Mines to the Deputy Director of Mines	16-18
3.	<b><u>Annexure-B</u></b> A copy of the said letter dated 25.06.2025 issued by the Deputy Director of Mines to the Inspector In-Charge, Birmaharajpur.	19-20

	<p><b><u>Annexure-C (Colly.)</u></b></p> <p>The letter issued by Deputy Director of Mines dated 11.07.2025 along with all the seizure lists of various seizures on different dates (with regard to illegal mining) and also the e-challan.</p>	21 - 28
4.	<p><b><u>Annexure-D</u></b></p> <p>A copy of the order dated 17.07.2025 passed by the Hon'ble NGT.</p>	29 - 31
5.	<p><b><u>Annexure-E</u></b></p> <p>A copy of the Order No. 11595 dated 06.09.2025 issued by office of Collection and District Magistrate, Subarnapur, i.e. Respondent No. 3.</p>	32
6.	<p><b><u>Annexure-F</u></b></p> <p>A copy of the Letter No. 1709 dated 08.06.2018 issued by Regional Officer, State Pollution Control Board, Odisha</p>	33 - 34
7.	<p><b><u>Annexure-G</u></b></p> <p>A copy of the letter dated 10.10.2025 issued by the Deputy Director of Mines, Balangir along with the Inquiry</p>	35 - 43

	Report and the photographs of the inspection	
8.	<b><u>Annexure H (Colly)</u></b> A copy of the seizure list/report dated 11.09.25, 24.09.25 and 27.09.25.	44-46
9.	<b><u>Annexure I (Colly)</u></b> A copy of the compliance letter and email dated 20.11.2025 issued by the Deputy Director of Mines, Balangir Circle, Balangir, along with all the relevant materials.	47-49
10.	<b><u>Annexure J (Colly)</u></b> A copy of the letters issued by Respondent No. 3 for serving notice on Respondent No. 6, i.e. Om Sai Construction Private Limited.	50-55
11.	Vakalatnama along with authorisation letter by Respondent No. 3	56-58

Place: New Delhi

Date: 05/12/2025



Advocate

K

BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTER ZONE BENCH, KOLKATA

Original Application No. 118/2025/EZ

Babru Bahan Pradhan

Applicant



Notarial fee Stamp Affixed Correctly  
Sl.No. 8161 Dt. 05/12/2025

Versus

State of Odisha

Saroj Ku. Gupta  
Notary, Balangir Dist.

Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THE  
RESPONDENT NO. 3

I, Sri. Bira Kishore Tirkey, aged about 33 years, S/o Sri. Pesa Oram, at present serving as Deputy Director of Mines, Balangir being authorised by the Collector and District Magistrate, Subarnapur (i.e. Respondent No. 3), At/Po/Dist:- Subarnapur, do hereby solemnly affirm and state as follows:



Bira Kishore Tirkey  
Deputy Director of Mines  
Balangir Circle, Balangir

1. That I am the authorised representative of the Collector and District Magistrate, Subarnapur , i.e., Respondent No. 3, in the captioned Original Application and have gone through the contents and purport thereof and has filed this Counter Affidavit, for the proper and effective adjudication of this case.

2. That I say that, the brief facts of the case are that vide Letter dated 05.04.2025, the Applicant herein, submitted a



Saroj Ku. Gupta  
Notary, Balangir Dist.

&amp;

complaint regarding illegal mining activities in Telipali, Kenjhiriapali, Barjhula and adjacent areas of Birmaharajpur, District Subarnapur, Odisha, to the Director of Mines, Head of Department, Bhubaneshwar, Odisha(“Complaint/Letter”). It has been stated in the aforementioned Complaint that unauthorised individuals/groups have engaged in illegal excavation of white ferro silicon stones, high valuable jewellery stones without proper permits and the same is leading to severe revenue loss to the government, environment degradation, soil erosion, deforestation, health hazards, damage to infrastructure.

3. That I say that, furthermore, it has been stated by the Applicant by way of the aforementioned Complaint that the stones/earth loader Om Sai Construction Pvt. Ltd. (“Respondent No. 6”), along with some local mining exploiters of Telipali and few from Kenjhiriapali and Bhutiapali have been illegally excavating and also loading valuable ferro silicon white stones, thereby causing illegal mining activities in the said areas.



*Pooja Kishore Tripathy*  
Deputy Director of Mines  
Balangir Circle, Balangir



*S.K. Gupta*  
05/12/2020  
S.K. Gupta  
Notary, Balangir Dist

8

4. That I say that, in pursuance to the abovesaid Complaint, submitted by the Applicant, the Director of Mines, Head of Department, Bhubaneshwar, Odisha vide its letter dated 22.05.2025 directed the Deputy Director of Mines, Balangir Circle, Balangir to conduct an inspection on the alleged site and to submit a factual report with the concerned views. A copy of the said letter dated 22.05.2025 issued by the Director of Mines to the Deputy Director of Mines is annexed herewith and marked as Annexure-A.



5. That I say that, in furtherance thereto, the Deputy Director of Mines vide its letter dated 25.06.2025, communicated to the Inspector In-Charge, Birmaharajpur, Subarnapur, that a team made a surprise visit to the Birmaharajpur area on 11.06.2025, as per the abovesaid Complaint received from the Director of Mines and Geology, Bhubaneshwar. It also came to light during the visit that approx.. 160 mt of quartz from Bahalpadar area, Birmaharajpur was illegally excavated and kept inside the leasehold area of Gopapali quartz mines of M/S Manikeswari Minerals but no one was there. In light thereto, a request was made by the Deputy Director of Mines to the Inspector In-Charge of Birmaharajpur, Subarnapur to inquire the matter and

*Pairol Kalyan Tirkay*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Sarej Ka. Gupta*  
Notary, Balangir Dist.  
5/12/2025

X

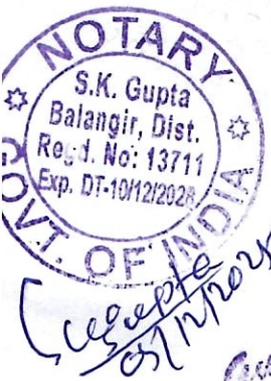
thereafter lodge an FIR regarding the case of illegal mining. A copy of the said letter dated 25.06.2025 issued by the Deputy Director of Mines to the Inspector In-Charge, Birmaharajpur is annexed herewith and marked as **Annexure-B.**

6. That I say that, in furtherance thereto, the Deputy Director of Mines, Balangir Circle, Balangir, vide its letter dated 11/07/2025, informed the Director of Mines & Geology, Odisha, Bhubaneshwar, regarding illegal mining activities, details of which are as follows:

- i. Seizure of 6mt of Quartz on 29.10.2024 from Kadarpal Area, Birmaharajpur, which was shifted to Gopapali Quartz Mines of M/s Manikeshwari Minerals.
- ii. Seizure of one Tata Hitachi mounted rock breaker on 09/01/2025 from Khairmal Area, Birmaharajpur which was released on payment of a compounding amount of INR 2 Lakhs.
- iii. Seizure of 16mt. of Quartz on 04.06.2025 from Kenjhiriapali Area, Birmaharajpur.
- iv. Seizure of 160mt (approx.) of Quartz from Bahalpadar Area, Birmaharajpur on 11.06.2025 and shifted to Gopapali Quartz Mines of M/s Manikeshwari Minerals.



*Prira Kushore*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Saraj K. Gupta*  
Notary, Balangir Dist.

~~8~~

v. Further, Seizure of 12mt of Quartz from Telipali Area on 17.06.2025.

The letter issued by Deputy Director of Mines dated 11.07.2025 along with all the seizure lists of various seizures on different dates (with regard to illegal mining) and also the e-challan is annexed hereto and marked as Annexure- C (Colly).

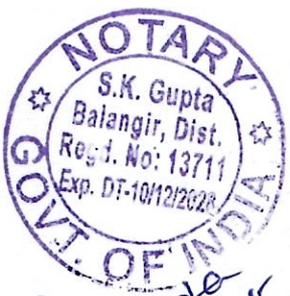
7. That I say that, furthermore, in the light of the abovesaid, the Hon'ble NGT vide its order dated 17.07.2025 in the captioned application directed the constitution of a fact-finding committee comprising of the following members:

- i. District Magistrate, Subarnapur, Odisha or his representative not below the rank of Additional District Magistrate (ADM);
- ii. Directorate of Mines Bhubaneshwar, Odisha or his representative; and
- iii. Senior Scientist, Odisha State Pollution Control Board

It was also directed by the Hon'ble NGT that the said committee shall visit the site in question and thereafter submit a fact finding report. A copy of the order dated 17.07.2025 passed by the Hon'ble NGT in the captioned application is annexed hereto and marked as Annexure- D.



*Pratibha Kishore Tirkhey*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Saraj K. Gupta*  
Notary, Balangir Dist

~~16~~

8. That I say that, in compliance to the abovesaid order dated 17.07.2025 as passed by the Hon'ble NGT in the captioned application, the Respondent No. 3 constituted a fact finding committee vide its Order No. 11595 dated 06.09.2025, with the following members:

- i. Additional District Magistrate, Revenue, Subarnapur;
- ii. Deputy Director of Mines, Balangir; and
- iii. Regional Officer, State Pollution Control Board, Balangir.

It was further ordered by Respondent No. 3 that the abovementioned committee shall visit the site on 09.09.2025 and submit a fact finding report after a detailed inspection of the alleged site for illegal mining and excavation. A copy of the Order No. 11595 dated 06.09.2025 issued by office of Collection and District Magistrate, Subarnapur, i.e. Respondent No. 3, is annexed hereto and marked as Annexure- E.

9. That I say that, in pursuance of the abovesaid order issued by Respondent No. 3, the Deputy Director of Mines vide its letter dated 10.10.2025 has submitted an inquiry report, post inspection of the alleged sites on 09.09.2025. The findings



*Prima Kishore Trikey*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Accepted*  
*05/12/2025*  
*Saraj K. Gupta*  
Notary, Balangir Dist.

✱

and observations of the fact finding committee are enumerated below:

- i. Quartz deposits were found at Telipali, Tah.- Birmaharajpur, Dist. - Subarnapur. It was also observed that the mines at the alleged site is unauthorized and statutory documents such as Consent to Establish and Consent to Operate have been not obtained yet from State Pollution Control Board, Odisha. A quantity of 840mt (approx..) of Quartz was seized by the Mining Department and shifted to Gopapali Quartz Mines of M/s Manikeswari Minerals on 18.09.2025, 22.09.2025 and 23.09.2025.
- ii. Quartz deposits were found at Ludumunda, Tah. - Birmaharajpur, Dist. - Subarnapur. The mines at the alleged site were found to be unauthorised and the statutory documents such as Consent to Establish and Consent to Operate have been not obtained from State Pollution Control Board, Odisha.
- iii. As per records, Telipali Quartz Block in village Barajhula and Ludmunda is in the list of to-be-auctioned Quartz and Quartzite block under Birmaharajpur. A quantity of 180mt (approx.) Quartz



*Prira Kishore Tirkey*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Saraj K. Gupta*  
Notary, Balangir Dist.

was seized by the Mining Department and shifted to Gopapali Quartz Mines of M/s Manikeswari Minerals on 11/09/2025.

- iv. The Quartz Deposit at Barajhula, Tah. – Birmaharajpur, Dist. – Subarnapur, was granted to M/s Arunodaya Minerals and Metal Trading Corporation on lease of 20 years from 01.07.2005. The lessee had applied for extension of lease. However, no recent traces of mining operation/activity could be observed. Further, lessee has not renewed Consent to Operate from State Pollution Control Board, Odisha, thus, the mining operations have been stopped by Regional Office, State Pollution Control Board, Odisha, Sambalpur vide Letter No. 1709, dated 08.06.2018. A copy of the Letter No. 1709 dated 08.06.2018 issued by Regional Officer, State Pollution Control Board, Odisha is annexed hereto and marked as **Annexure- F**

A copy of the letter dated 10.10.2025 issued by the Deputy Director of Mines, Balangir along with the Inquiry Report and the photographs of the inspection is annexed hereto and marked as **Annexure- G (Colly)**.



*Poira Kushore Tirkoy*  
Deputy Director of Mines  
Balangir Circle, Balangir



*cc Gupta  
05/10/2025*  
Saroj K. Gupta  
Notary, Balangir Dist

9

10. That I say that, it is imperative to note that on 11.09.2025, 24.09.2025, and 27.09.2025, seizures took place under Section 21 of the Mines and Minerals (Development and Regulation) Act, 1957 and Rule 12 of the Orissa Minerals (Prevention of Theft, Smuggling & Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007. The details of which are provided as under:

- i. A quantity of 180mt (approx.) of Quartz was seized from Ludumunda, Birmaharajpur on 11.09.2025 and shifted to Gopapali Quartz Mines of M/s Manikeswari Minerals.
- ii. A quantity of 140mt (approx.) of Quartz was seized from Bahalpadar, Birmaharajpur on 24.09.2025 and shifted to a lease area of M/S Manikeswari Minerals as custodian by the Deputy Director of Mines, Balangir Circle, Balangir.
- iii. A quantity of 840mt (approx.) of Quartz seized from Telipali, Birmaharajpur on 27.09.2025 and shifted to Gopapali Quartz Mines of M/s Manikeswari Minerals.



*Panna Kishore Tirkey*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Saraj K. Gupta*  
Notary, Balangir Dist.

~~D~~

A copy of the seizure list/report dated 11.09.25, 24.09.25 and 27.09.25 are annexed hereto and marked as **Annexure H (Colly).**

11. That I say that, this Hon'ble Tribunal vide its order dated 13.11.2025 has directed the District Magistrate to inspect the mining site and to submit a short report within 7 days before this Hon'ble Tribunal. In compliance to the said order, the office of Deputy Director of Mines vide its letter and email dated 20.11.2025 has submitted the interim inspection report/ inquiry report along with all the relevant materials to this Hon'ble Tribunal. A copy of the compliance letter and email dated 20.11.2025 issued by the Deputy Director of Mines, Balangir Circle, Balangir, along with all the relevant materials is annexed hereto and marked as **Annexure I (Colly).**



*Deputy Director of Mines  
Balangir Circle, Balangir*



*Seizure report  
vs/ report  
S.K. Gupta  
Notary, Balangir Dist.*

12. That I say that, this Hon'ble Tribunal vide its orders dated 17.07.2025 and 29.08.2025, directed the Respondent No. 3 to service notice on the address of Respondent No. 6, i.e., Om Sai Construction Private Limited. However, even after consistent efforts by the Respondent No. 3, service upon Om Sai Construction could not be completed as various

X

officials working under Respondent No. 3 have confirmed that Om Sai Construction Private Limited, i.e. Respondent No. 6, does not exist at its official address, i.e. Plot 689/6, Behera Sahi, Nayapali. A copy of the letters issued by Respondent No. 3 for serving notice on Respondent No. 6, i.e. Om Sai Construction Private Limited, is annexed hereto and marked as **Annexure J (Colly.)**.

13. That I say that, as per the abovesaid inquiry/inspection, no evidence/proofs have been obtained in order to suggest that illegal mining and excavation done in the alleged sites of Dist. – Subarnapur, was done by Om Sai Construction Private Limited, i.e. Respondent No. 6. Furthermore, it is also pertinent to note that Respondent No. 6 could not be traced at its official address, hence, no concrete evidence till now has been obtained against the Respondent No. 6.

14. That I say that, in view of the abovesaid, the allegation in the complaint filed by the Applicant herein, with regard to illegal mining and excavation done by Om Sai Construction Private Limited, i.e., Respondent No. 6, at the alleged sites in Dist. – Subarnapur, is devoid of any merit as the same is not supported by any cogent evidence/proof. Hence, the same can be dismissed at the outset.



*Praveen Kishore*  
*Tirkey*  
 Deputy Director of Mines  
 Balangir Circle, Balangir



*S.K. Gupta*  
*05/11/2025*  
 S.K. Gupta  
 Notary, Balangir Dist.

12

15. That I say that, the Respondent No. 3 reserved its right to file any additional affidavit, if at all required by this Hon'ble Tribunal for the just and proper adjudication of the present case.

16. That I say that, the facts which are not specifically denied in the present Counter Affidavit are deemed not to have been admitted and considered as denied by Respondent No. 3.

17. That I say that, Respondent No. 3 further craves liberty of this Hon'ble Tribunal to submit any other facts/averments/grounds, if necessary, for proper and effective adjudication of the present issues at hand.

18. That I say that, the facts stated as above are true to the best of my knowledge and belief and nothing material has been concealed there from.



*Accepted*  
*05/12/2025*  
*Saraj K. Gupta*  
Notary, Balangir Dist.



*Bira Kishore Tirkey*  
Deputy Director of Mines  
Balangir Circle, Balangir  
**DEPONENT**

PLACE:

DATE: 05/12/2025

*I identified by me*

*Accepted*  
*05/12/2025*  
*Saraj K. Gupta*  
Notary, Balangir Dist.

18

**VERIFICATION**

Verified at Balangir on this 5th day of December, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge and information derived from records, that nothing stated therein is false and that nothing material has been concealed there from.

PLACE:

DATE: 05/12/2025



*Bira Kishore Tirkey*  
Deputy Director of Mines  
Balangir Circle, Balangir  
**DEPONENT**



**AFFIDAVIT**

*Bira Kishore Tirkey - Slv Pesa Exam Age 33 yrs*  
having been identified by Sri. *S.K. Gupta* *Pls Deputy Director of Mining*  
*De/PO/PS/MSD Balangir*  
Advocate, Solemnly affirmed this day of *5th Dec 25*

at Balangir by me S.K. Gupta, Notary, Balangir Dist. Readover and explained the contents to the Deponent who admitted to have understood correctly at the time of making this affidavit.

*S.K. Gupta*  
NOTARY, BALANGIR DIST.  
05/12/2025



14

BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTER ZONE BENCH, KOLKATA

Original Application No. 118/2025/EZ

Babru Bahan Pradhan

Applicant

Versus

State of Odisha

Respondents

*Saroj Ku. Gupta*  
Notary, Balangir Dist.

**AFFIDAVIT IN SUPPORT**

I, Sri. Bira Kishore Tirkey, aged about 33 years, S/o Sri. Pesa Oram, at present serving as Deputy Director of Mines, Balangir being authorised by the Collector and District Magistrate, Subarnapur (i.e. Respondent No. 3), At/Po/Dist:- Subarnapur, do hereby solemnly affirm and state as follows:

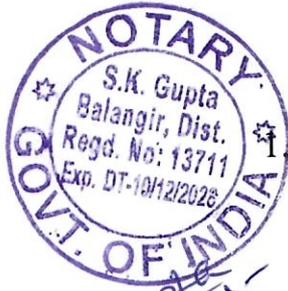
That I am the authorised representative of Respondent No. 3 in the captioned matter and as such I am duly competent to swear the present affidavit.

2. I state that I have read the contents of the accompanying counter which has been drafted upon my instructions and



Notarial fee Stamp Affixed Correctly.  
Sl.No. 8162 Dt. 05/12/2025

*Bira Kishore Tirkey*  
Deputy Director of Mines  
Balangir Circle, Balangir



*Accepted*  
05/12/2025

PS

state that the contents thereof are true and correct to the best of my knowledge and belief



*Bisra / Kishore Tirkey*  
**DEPONENT**  
Deputy Director of Mines  
Balangir Circle, Balangir

**VERIFICATION:**

Verified at Balangir on this 5th day of December, 2025 that the contents of my affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.



*C. Gupta*  
*65/12/2025*  
**Saraj K. Gupta**  
Notary, Balangir Dist.



*Bisra / Kishore Tirkey*  
**DEPONENT**  
Deputy Director of Mines  
Balangir Circle, Balangir

*C. Gupta*  
*65/12/2025*  
**Saraj K. Gupta**  
Notary, Balangir Dist.

**AFFIDAVIT**

*In* Bisra Kishore Tirkey SH Pesa Gram,  
having been identified by Sri. S.K. Gupta Deputy Director Mines Balangir  
Advocate, Solemnly affirmed this 5th Dec 2025 before me S.K. Gupta, Notary,  
(Odisha)  
Balangir Dist. Readover and explained the contents to the deponent who admitted to have understood correctly at the time of making this affidavit.

S.K. Gupta  
NOTARY, BALANGIR DIST.



IX

ANNEXURE - 'A'

By E-mail

**DIRECTORATE OF MINES & GEOLOGY  
STEEL AND MINES DEPARTMENT, GOVT. OF ODISHA,  
BHUBANESWAR**

Heads of Department Building, Unit-V, Pin-751001  
Tel No.: 0674-2391537, Fax No.: 0674-2391684  
Email ID: [dir.mines@orissaminerals.gov.in](mailto:dir.mines@orissaminerals.gov.in)

**No. DoMG-WM-MISC-0063-2024-5715 DoMG., Dt. 22-05-2025**

From

The Director of Mines & Geology,  
Odisha, Bhubaneswar.

To

The Deputy Director of Mines, Balangir,  
Balangir Circle.

Sub:-

Regarding illegal mining activities in Telipali, Kenjhiriapali,  
Barjhula and adjacent area of Biramaharajapur, Dist-  
Subarnapur, Odisha.

In enclosing herewith the allegation received from Babru Bahan Pradhan, Advocate, Sambalpur Bar dt.05.04.2025 regarding illegal mining activities in Telipali, Kenjhiriapali, Barjhula and adjacent area of Biramaharajapur, Dist-Subarnapur, Odisha, you are requested to inspect the alleged site and submit the factual report with your considered views on the matter to this Directorate at the earliest for taking further action.

Encl:-As above.

**DIRECTOR OF MINES & GEOLOGY (O)**

**TRUE COPY**



p-984  
 \*7  
 BABRU BAHAN PRADHAN  
 MBA, LLB  
 ADVOCATE

RESIDENCE ADDRESS  
 CUTTACK ROAD, NEAR SBI DHANUPALI  
 SAMBALPUR, ODISHA, PIN-768005  
 MOBILE NO.9437965200



To,  
 The Director Mines  
 Head of Department Building ~~Building~~  
 Unit-V, Bhubaneswar-751001  
 Odisha

W.M  
 Subject: Complaint against illegal Mining Activities in Telipali, Kenjhiriapali, Barjhula and adjacent areas of Birmaharajpur, Dist-Subarnapur, Odisha

Respected Sir,

I am writing to formally bring to your attention the issue of illegal mining, illegal sale of valuable stones being carried out by some miscreants in Telipali, Kenjhiriapali, Barjhula and adjacent areas in Birmaharajpur, Dist-Subarnapur, Odisha, PIN-767018, which is causing severe revenue loss to government, environmental degradation and also threatening the livelihoods of local residents.

The following few lines are as follows for your kind information :

engaging in illegal excavation of white limestone, grey limestone, etc. stones without proper permits. This unlawful activity is leading to severe revenue loss to government, environmental degradation, soil erosion, deforestation, health hazards, damage to infrastructure.

02. That despite repeated concerns raised by the local community, these activities continue unabated, causing distress to the residents and endangering natural resources.

03. That it is learn from reliable source that the stones/earth loader Omm Sai Construction pvt ltd, with registration number OR14Y3182 Builder Company, Plot No.689/6, Behera Sahi, Nayapalli, Bhubaneswar, Odisha, PIN-751012 with some locals mining exploiters of Telipali along with few from Kenjhiriapali and Bhutiapali

**TRUE COPY**

IX

frequently excavating and loading since few month are involved in the illegal trading business which is causing huge loss to our government. The photos of Ferro Silicon White stones kept for loading & the loader are attached as evidence for proof of evidence.

04. That this practise has been continuing since last one years and it is quite surprise to believe that till yet no action has been taken to prevent this illegal mining trade.

05. That after Covid pandemic our beloved Prime Minister is taking the new vibrant India to a new dimension with his positive vision and bring back the economy to stable. So in this present scenario loss of huge government revenue by such illegal theft of valuable minerals will destabilize our country economy.

06. That as an Advocate and law abiding citizen of India, I had complained in general and against no specific people to save huge loss of Govt. Revenue as well as protect the environments. It is the duty of the concerned officers under Govt of India to investigate the matter and resolves the illegal trading of mining .

I humbly request you to take immediate action and conduct a thorough investigation into the matter. I hope the concerned authorities will treat this complaint with urgency and take the necessary steps to halt these illegal operations.

Yours sincerely,

*Babru Bahan Pradhan*  
05.04.2025  
[Babru Bahan Pradhan]  
Advocate, Sambalpur Bar

Sambalpur  
**Babru Bahan Pradhan**  
MBA, LLB  
En. No.- O-1362-2023  
Advocate

Copy forwarded for kind information and necessary action to :

01. Prime Minister's Office, E Block, Central Secretariat, New Delhi, Delhi-110011

02. The National Green Tribunal, Sulanguri Colony, PO-Gouranga Nagar, PS-New Town, Dist-24 PGS (N), Kolkata-700159.

03. The District Collector, Subarnapur.

04. The Supt. Of Police, Subarnapur.

(sent through email to save delay) **TRUE COPY**

ANNEXURE - 'B'

~~12~~



**OFFICE OF THE DEPUTY DIRECTOR OF MINES, BALANGIR CIRCLE**  
**BALANGIR**  
AT/PO-Rajendra College Chowk road, Balangir, Pin-767002, Odisha.  
Email id: - mo.balangir@orissaminerals.gov.in

No. 626 / Mines,

dt. 25-06-2025

To  
The Inspector In-Charge  
Biramaharajpur, Subarnapur

Sub: First Information Report (F.I.R.) regarding illegal mining of Quatz in Biramaharajpur Area.

Sir,

In inviting a reference to the subject cited above, I am to inform that, a team consisting of Sri Bhaskar Chandra Singh, AMO, Sri. Soumya Ranjan Behera, JMO and Sri. T. P. Bobbili, Junior Surveyor of this office had been to the Biramaharajpur Area on Dt: 11/06/2025 for surprise visit as per complaint received from Directorate of Mines and Geology, Bhubaneswar.

During the visit, they have lifted approx. 160mt of Quartz from Bahalpadar Area, Biramaharajpur which was illegally extracted and kept inside the lease hold area of Gopapali Quartz Mines of M/s Manikeswari Minerals but no one was there.

In this regard, I am to request you to kindly enquiry the matter and take necessary action against the offender if found in future.

Yours Faithfully

*[Handwritten Signature]*  
Deputy Director of Mines (I/c),  
Balangir Mining Circle, Balangir  
*[Handwritten Initials]*

**TRUE COPY**

~~2/0~~



Memo No. 627 /Mines

Date: 25.06.2025

Copy to Superintendent of Police, Subarnapur for kind information and necessary action.

*Prady*  
~~25/06/2025~~  
 Deputy Director of Mines (I/c),  
 Balangir Mining Circle, Balangir  
*R/S*

**TRUE COPY**

*dl*



ANNEXURE - 'C'  
COPY 32

OFFICE OF THE DEPUTY DIRECTOR OF MINES, BALANGIR CIRCLE  
BALANGIR

AT/PO-Rajendra College Chowk road, Balangir, Pin-767002, Odisha.  
Email id: - mo.bolangir@orissaminerals.gov.in

No. 759 / Mines,

dt. 11/07/2025

To

The Director of Mines & Geology,  
Odisha, Bhubaneswar

Sub: Regarding illegal mining activities in Telipali, Kenjhiriapali, Barajhula and adjacent area of  
Biramaharajpur, Dist- Subarnapur, Odisha

Reff: Letter No. 5715/DoMG, Dt: 22/05/2025

Sir,

In inviting a reference to the subject cited above and letter under reference, I am to inform that, during surprise visit on Date.03/07/2025 illegal mining have not been noticed in Telipali and Barajhula Area but some old pits are available.

During regular visits, a quantity of 6 mt (approx.) Quartz had been seized from Kardapal Area, Biramaharajpur and shifted to Gopapali Quartz Mines of M/s Manikeswari Minerals on Date: 29/10/2024 ( Form-N enclosed).

Further, one Tata Hitachi Chain mounted rock breaker was seized on dt: 09/01/2025 from Khairmal Area, Biramaharajpur (Form-N enclosed) which was released vide this office letter no.101/Mines Date: 15/02/2025 on realisation of compounding amount.

Further, a quantity of 16 mt (approx.) of Quartz has been seized on Date: 04/06/2025 (Form-N enclosed) from Kenjhiriapali Area, Biramaharajpur.

Again, a quantity of 160 mt (approx.) Quartz has been seized from Bahalpadar Area, Biramaharajpur and shifted to Gopapali Quartz Mines of M/S Manikeswari Minerals on Date: 11/06/2025 ( Form-N enclosed).

**TRUE COPY**

22

A communication has been made in this regard to the Police Inspector-In-charge of Biramaharajpur vide this office letter no.626/ Mines date: 25/06/2025 (Copy enclosed).

Recently, 12 mt (approx.) of Quartz from Telipali Area has been seized on date: 17/06/2025(Form-N enclosed). Further, I am to inform that, surprise visits are being conducted by this office on regular interval and due to rain it is becoming quite challenging to reach the inner illegal spot.

This is for your kind information and necessary action.

Yours Faithfully

*[Signature]*  
11/07/2025  
Deputy Director of Mines (I/c),  
Balangir Mining Circle, Balangir  
RK  
11/7/25

Memo No. 760 /Mines

Date: 11/07/2025

Copy forwarded to The Director of Minor Mineral, Bhubaneswar in respect of letter No. 1852/ Date: 07/07/2025 for information and necessary action.

*[Signature]*  
11/07/2025  
Deputy Director of Mines (I/c),  
Balangir Circle, Balangir  
RK  
11/7/25

**TRUE COPY**

2X

29

3099  
20/10/2024

Amul  
20/10/24

**FORM N**  
[See Rule 12 (2)]  
**SEIZURE LIST**

1. Name of officer seizing the property : Sri Bira Kishore Tiwary
2. Designation and address of the officer : Deputy Director of Mines (I/C),  
Balangir Circle, Balangir.
3. Details of property seized
  - (a) Place of seizure with date and time : Kardapal area, 29/10/2024, 4.30 pm
  - (b) Description of each property : Quartz (6 tons. approx.)
4. Rule under which property is seized : - Rule - 12(1) of Orissa Minerals (Prevention  
of theft, smuggling & illegal mining &  
Regulation of possession, Storage, Trading  
& Transportation) Rule - 2007.
5. Name and address of person from whom the  
property is seized
6. Name and address of any other claimant for the  
seized property
7. Details of 'Seal' given on the seized property :
8. Name and address of person under whose custody  
the seized property has been kept : Prafulla Panda  
Manikeswari Minerals GBC Quartz  
mines.
9. Signature of the custodian : Prafulla Panda  
29-10-2024
10. Approximate value of the seized property:
11. Remarks : The seized lumpy Quartz of 6MT (approx)  
shifted to GBC Quartz mines of Manikeswari  
Minerals, B.M. Pur, Dist: Subarnapur.
12. Name and address of witnesses with their  
signature
  - (i) - Bhaskar Chandra Singh - 29/10/2024
  - (ii) Soumyaranjan Behera - 29/10/24  
(J.M.O)
  - (iii) T. P. Bobbili (Dr. Surveyor) - 29/10/2024

**TRUE COPY**

Unauthorised raised lumpy sized 4 Quartz of 6MT (Approx) is seized at Kardapal Area in presence of Mining squad of Deputy Director of Mines office Balangir and shifted to GBC Quartz mines of Manikeswari minerals by local arrangement till the disposal of the same.

Date

Prafulla Panda  
Signature of officer seizing the property  
with designation and address  
Deputy Director of Mines  
Balangir Circle, Balangir

2X

09/01/2025

42  
9 1 2025

FORM N

[See Rule-12 (2)]

SEIZURE LIST

1. Name of officer seizing the property: Sri. Bira Kishore Tirkey
2. Designation and address of the officer: Deputy Director of Mines (V/c), Balangir Circle, Balangir
3. Details of property seized :  
 (a) Place of seizure with date and time: Khairmal Jungle Area Date: 09/01/2025 Time: 2:00 PM  
 (b) Description of each property: Tata Hitachi Chain Mounted Rock Breaker Model - EX210LC SUPER+ Machine Serial No. \*SP21-62525\*
4. Rule under which property is seized: Rule - 12(c) of the Orissa Mineral (P.T.S.I.M.R.P.S.T.T) Rules, 2007 & Sub-section 4 of section 21 of MMDR Act, 1957
5. Name and address of person from whom the property is seized: \_\_\_\_\_
6. Name and address of any other claimant for the seized property: \_\_\_\_\_
7. Details of Seal given on the seized property: \_\_\_\_\_
8. Name and address of person under whose custody the seized property has been kept: Sri. Santosh Kumar Bhoi Ex-Chairman, Birmaharajpur Block owner of - Hotel Annapurna, Utkula, BMpur, Sonepur
9. Signature of the custodian: Santosh Kumar Bhoi 9/1/25
10. Approximate value of the seized property: \_\_\_\_\_
11. Remarks: During surprise visit in and around Khairmal area with police a Tata Hitachi Rock Breaker has been seized and kept inside the Hotel premises of Annapurna Hotel, BMpur under the custody of Sri. Santosh Ku. Bhoi. Owner of the Hotel.
12. Name and address of witnesses with their signature:
  - (i) - Bhaskar Chandra Singh - 9/1/25
  - (ii) Sanyaraj Behara 9/01/2025
  - (iii) Misemalen Prasad Bobbili 09/01/25

TRUE COPY

09/01/25

Signature of officer seizing the property with designation and address, Balangir

Date:

X5

~~Received~~  
05/06/2025

FORM N

[See Rule 12 (2)]

SEIZURE LIST

850  
6.8.25

- 1. Name of officer seizing the property
- 2. Designation and address of the officer
- 3. Details of property seized

Sri. Bira Kishore Tirkey  
Deputy Director of Mines (I/C)  
Balangir Circle, Balangir

- (a) Place of seizure with date and time
- (b) Description of each property

Kenjheriapali Area, Birumaharajpa  
Dt: 04/06/2025 time: 9:00 AM onwards  
: Quartz (approx. 16 mt)

- 4. Rule under which property is seized

Section 81 of MMDR Act 1957 and  
Rule 12 of OM (PTSIMRPS TT) Rules,

- 5. Name and address of person from whom the property is seized

- 6. Name and address of any other claimant for the seized property

No claimant

- 7. Details of 'Seal' given on the seized property

- 8. Name and address of person under whose custody the seized property has been kept

Jatin Maharaneda, Supervisor  
Gopapali Quartz Mines of  
M/S Mani Keswari Minerals.

- 9. Signature of the custodian

Mahmed  
04/06/25

- 10. Approximate value of the seized property:

- 11. Remarks

During random visit on Dt. 04/06/2025 approx. 16 mt of Quartz has been seized and kept inside the lease area of

- 12. Name and address of witnesses with their signature

Gopapali Quartz Mines of  
M/S Mani Keswari Minerals,

(i) Bhaskar Chandra Singh - [Signature] 4/6/2025

(ii) Saunyanjan Behera - [Signature] 04/06/2025

TRUE COPY

~~Received~~  
04/06/2025

Date 04/06/2025

Signature of officer seizing the property  
with designation and address

~~26~~

~~25/06/2025~~  
12/06/2025

FORM N

[See Rule 17 (2)]

885  
12.06.25

SEIZURE LIST

1. Name of officer seizing the property

BIRD KISHORE TIRKEY  
Mining Officer D/o Deputy Director  
of Mines, Balangir.

2. Designation and address of the officer

3. Details of property seized

Bachelpadar Area, Birnatarajpur  
11/06/2025 time: 11:00 AM onward  
Quartz (approx 1600mt)

(a) Place of seizure with date and time

(b) Description of each property

4. Rule under which property is seized

Section 21 of MMDR Act 1957 and  
Rule-12 of O.M.P.T.S.I.M.R.P.S.T.T) Rules,  
2007

5. Name and address of person from whom the property is seized

6. Name and address of any other claimant for the seized property

NO claimant

7. Details of 'Seal' given on the seized property

8. Name and address of person under whose custody the seized property has been kept

Jatin Maharanda, Supervisor  
Gropapali Quartz Mines of  
M/S Manikeshwari Minerals.

9. Signature of the custodian

*J. Maharanda*  
11/06/25

10. Approximate value of the seized property:

11. Remarks

During surprise enforcement on complaint received from  
Dolmi, Bhubaneswar, approx 1600mt of Quartz has been seized  
and kept inside the lease area of Gropapali Quartz Mines,  
M/S Manikeshwari Minerals

12. Name and address of witnesses with their signature

(i) Bhaskar Chandra Singh, (AMS)  
11/06/2025

under safe custody of Jatin  
Maharanda, Supervisor of  
the mines.

(ii) Soumyaranjan Behera, (AMS)  
11/06/2025

Jinmala Prasad Bobbili (Jr. Sr)  
11/06/25

TRUE COPY

Date

~~Signature~~  
11/06/2025  
Signature of officer seizing the property  
with designation and address

27

FORM N

[See Rule 12 (2)]

SEIZURE LIST

929  
20.06.2025

1. Name of officer seizing the property

Sri. Bira Kishore Tirkey  
Deputy Director of Mines (I/C)  
Balangir Circle, Balangir

2. Designation and address of the officer

3. Details of property seized

(a) Place of seizure with date and time

Telipali Area, Biraonaharajpur  
17/06/2025 time: 3:00 PM onwards

(b) Description of each property

Quartz (approx. 12mt)  
Section 21 of MMDR Act 1957 and  
Rule-12 of O4(PTSIMRPSTT) Rules, 2007.

4. Rule under which property is seized

5. Name and address of person from whom the property is seized

-

6. Name and address of any other claimant for the seized property

No claimant

7. Details of 'Seal' given on the seized property

Jatin Mahananda, Supervisor.  
Gopapali Quartz Mines of  
M/S Manikeshwari Minerals.

8. Name and address of person under whose custody the seized property has been kept

9. Signature of the custodian

J. Mahammed  
17/06/25

10. Approximate value of the seized property:

11. Remarks

During surprise enforcement on Dt. 17/06/2025 approx. 12mt  
of Quartz has been seized and kept inside the lease area  
of Gopapali Quartz Mines of  
M/S Manikeshwari Minerals.

12. Name and address of witnesses with their signature

(i) Bhaskar Chandra Singh -

17/06/2025

(ii) Soumyaranjan Behera. -

17/06/2025

TRUE COPY

Date 17/06/2025

Signature of officer seizing the property  
with designation and address

Signature of officer seizing the property  
with designation and address

Signature of officer seizing the property  
with designation and address



Government of Odisha  
Cyber Treasury  
eChallan



1.	Name of the Depositor	Sharthaka Mohanty
2.	Depositor's Address	S2, 352, Niladrivihar Chandrasekharapur, Bhubaneswar Odisha Khordha 751021
3.	District	Khordha
4.	e Challan Reference Id	3A41ED8D04
5.	Total Transaction Amount (In Rs.)	Rs. 200000/- ( echallan- Rs. 200000/- + agency- Rs. 0/- )
6.	Amount (In words)	Two Lakh Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Miscellaneous Other Receipts	0853-00-104-0097-02082-000	Rs. 200000/-	0853/4880 - 17/02/2025
	Total Amount	Rs. 200000/-	

Bank Details

Name of the Bank	PUNJAB NATIONAL BANK
Mode of Transaction	Over the Counter
Bank Transaction ID	M54380
Bank Transaction Date & Time	15/02/2025 10:34:09 AM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

Penalty amount for siezed vehicle
-----------------------------------

GOVERNMENT OF ODISHA  
Directorate of Treasuries and Inspection

**TRUE COPY**

\* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 14/10/2025 10:34:15 AM

29

ANNEXURE - 'D'

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.118/2025/EZ

Babru Bahan Pradhan

Versus

Applicant(s)

State of Odisha

Respondent(s)

Date of hearing: 17.07.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : None

**ORDER**

1. Case called out. No one is present for the Applicant.
2. Issue notice to the Applicant, Babru Bahan Pradhan, returnable within four weeks.
3. This Original Application is being registered on the basis of a complaint letter dated 05.04.2025 sent to the Office of the Tribunal by the Applicant, Babru Bahan Pradhan, resident of Sambalpur, Odisha, alleging illegal mining activities in Telipali, Kenjhiriapali, Barjhula and Bhutiapali and adjacent areas of Birmaharajpur, District - Subarnapur, Odisha.
4. Along with this letter, a complaint letter dated 05.04.2025 sent to the Director Mines, Bhubaneswar has also been filed. In this letter, it is alleged by the Applicant that one Omm Sai Construction Private Limited is loading earth and stones and is illegally carrying out mining activity in Kenjhiriapali, Barjhula and Bhutiapali causing huge loss of revenue to the Government.
5. Matter requires consideration.



6. We, therefore, direct the following to be impleaded in the array of Respondents:-
- i) Principal Secretary, Department of Forest, Environment and Climate Change, Bhubaneswar, Government of Odisha;
  - ii) Directorate of Mines, Bhubaneswar, Odisha;
  - iii) District Magistrate, District – Subarnapur, Odisha;
  - iv) Member Secretary, Odisha State Pollution Control Board;
  - v) Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha; and
  - vi) Omm Sai Construction Private Limited, Plot No.689/6, Behera Sahi, Nayapalli, Bhubaneswar, Odisha, private respondent.
7. Issue notice to the Respondents, returnable within four weeks.
8. Issue notice to the Respondent Nos.1, 2 and 3, State Respondents, Government of Odisha, returnable within four weeks.
9. Ms. Papiya Banerjee Bihani, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.4, Odisha State Pollution Control Board.
10. Issue notice to the Respondent No.5, State Environment Impact Assessment Authority (SEIAA), Odisha, returnable within four weeks.
11. Issue notice to the Respondent No.6, Omm Sai Construction Private Limited, private respondent, returnable within four weeks.
12. All the Respondents shall file their counter-affidavits within four weeks.
13. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

~~31~~

- i. District Magistrate, District – Subarnapur, Odisha or his representative not below the rank of Additional District Magistrate (ADM);
  - ii. Directorate of Mines, Bhubaneswar, Odisha, or his representative; and
  - iii. Senior Scientist, Odisha State Pollution Control Board.
14. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the letter petition.
  15. The District Magistrate, District – Subarnapur, Odisha shall be the Nodal office for all logistic purposes and he shall also file counter-affidavit bringing on record the Committee Report.
  16. The Office of the Tribunal shall provide e-copy/soft copy of the Original Application along with all its annexures to Ms. Papiya Banerjee Bihani, learned Counsel for the Odisha State Pollution Control Board as well as to the private respondent within 24 hours.
  17. **List on 29.08.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

July 17, 2025,  
Original Application No.118/2025/EZ  
OM

**TRUE COPY**

32

ANNEXURE-'E'



**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, SUBARNAPUR**

(Touzi Section)

Order No. 11595 /Dt. 06.09.2025

In pursuance to the order dated 17.07.2025 of Hon'ble NGT, Eastern Zone Bench, Kolkata on original application No. 118/2025/EZ filed by Babru Bahan Pradhan, the Collector, Subarnapur has been pleased to constitute a fact finding Committee with the following members.

1. Additional District Magistrate, Revenue, Subarnapur.
2. Deputy Director of Mines, Balangir.
3. Regional Officer, State Pollution Control Board, Balangir.

The Committee shall visit the site on 09.09.2025 and submit a fact finding report on the original application No. 118/2025/EZ filed by Babru Bahan Pradhan in connection with the order dated 17.07.2025 of Hon'ble NGT, Eastern Zone Bench, Kolkata to the undersigned for taking further action at this end.

Collector, Subarnapur

Memo No. 11596 /Dt. 06.09.2025

Copy along with a copy of order dated 17.07.2025 of Hon'ble NGT, Eastern Zone Bench, Kolkata on original application No. 118/2025/EZ filed by Babru Bahan Pradhan to the Additional District Magistrate, Revenue, Subarnapur/ Deputy Director of Mines, Balangir/ Regional Officer, State Pollution Control Board, Balangir for information and necessary action.

Collector, Subarnapur

Memo No. 11597 /Dt. 06.09.2025

Copy to the sub-Collector, Birmaharajpur / Tahasildar, Birmaharajpur for information and necessary action. They are requested to remain present on the concerned area during the visit of the Committee on 09.09.2025.

Collector, Subarnapur

Memo No. 11598 /Dt. 06.09.2025

Copy to the Director of Mines, Steel & Mines Department, Odisha, Bhubaneswar for information and necessary action.

Collector, Subarnapur

Memo No. 11599 /Dt. 06.09.2025

Copy to the Member Secretary, SPCB, Odisha, Bhubaneswar for information and necessary action with reference to his letter No.15109 / dated 08.08.2025.

Collector, Subarnapur

**TRUE COPY**

32

Annexure-II  
**ANNEXURE - 'F'**

Tel : 0663-2522305  
Email : rospcb.sambalpur@ospboard.org  
Website : www.ospboard.org



**OFFICE OF THE REGIONAL OFFICE, SAMBALPUR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
1070, Hospital Road, Modipara, Sambalpur-768002

No. .... 1709.../IV-Misc-04/2018-19

Date 08.06.2018

From: Er. D.K Dash,  
Regional Officer

To

List enclosed.

Sub: Operation of mine without obtaining CTO from the Board.

Sir,

It has been observed that you are operating your mine without obtaining valid consent to operate (CTO) from the Board. Please note that obtaining CTO is mandatory requirement under section 25/26 of the Water (PCP) Act, 1974 and section 21 of the Air (PCP) Act, 1981 and operation of any unit without obtaining valid CTO attracts penal provisions under the said Acts, which includes closing down of the units and imprisonment as per the provision of the law.

You are therefore directed herewith to immediately stop operation of your unit and report compliance. You are further directed to apply for CTO online at the earliest so as to avoid imitation of any punitive action against you and your unit. If you want to have personal discussion in the matter, you are allowed to do so during office hours with prior appointment.

This may be treated as most urgent.

Yours faithfully,

*[Signature]*  
Regional Officer

**TRUE COPY**

34

Sl	List of Mines
1	Temrimal Graphite Mine of PC Agrawal (14.654 Ha) Temrimal, Bargarh
2	Menkamunda Graphite Mine of PC Agrawal (45.252 Ha) Menkamunda, Bargarh
3	Temrimal Graphite Mine of PC Agrawal (11.149 Ha) Temrimal, Bargarh
4	Mahanilaha Graphite Mine of Ramesh Kumar Agrawal (4.496 Ha) Mahanilaha Bolangir
5	Barajhla Quartz & Gemstone Mines of Arunodaya Minerals and Metal Trading Corporation (4.815 Ha) Barajhula, Subarnapur
6	Temrimal Graphite Mine of PC Agrawal (36.033 Ha) Temrimal, Bargarh

**TRUE COPY**

ANNEXURE - 'G'  
Colly

35



OFFICE OF THE DEPUTY DIRECTOR OF MINES, BALANGIR CIRCLE  
BALANGIR

AT/PO-Rajendra College Chowk road, Balangir, Pin-767002, Odisha.  
Email id: - mo.bolangir@orissaminerals.gov.in

No. 1117 / Mines,

dt. 10-10-2025

From:

The Deputy Director of Mines,  
Balangir Circle, Balangir

To

The Collector and District Magistrate-cum- Nodal Officer,  
Subarnapur District, Subarnapur

Sub: Submission of Inquiry Report on original application No. 118/2025/EZ filed by Sri. Babru Bahan Pradhan in connection with the order dated dt.17/07/2025 of Hon'ble NGT, Eastern Zone Bench, Kolkata.

Sir,

With reference to the subject cited above, I am to submit herewith the Inquiry Report along-with all supportive documents in connection with original application No. 118/2025/EZ filed by Sri. Babru Bahan Pradhan as per the order dated dt.17/07/2025 of Hon'ble NGT, Eastern Zone Bench, Kolkata.

This for your kind information and necessary action.

Encl: As above

Yours faithfully,

*[Signature]*  
10/10/25  
Deputy Director of Mines (I/c)  
Balangir Mining Circle, Balangir.  
R/S  
10/10/25

Memo No. 1118 /Mines ~~1118~~

Date: 10-10-2025

Copy to the Additional District Magistrate, Revenue, Subarnapur for kind information to the Collector and District Magistrate.

*[Signature]*  
10/10/25  
Deputy Director of Mines (I/c),  
Balangir Mining Circle, Balangir  
R/S  
10/10/25

TRUE COPY

~~36~~

Memo No. 1119 /Mines

Date: 10-10-2025

Copy to the Regional Officer, State Pollution Control Board, Odisha, Balangir Revenue,  
for kind information to the Collector and District Magistrate.

*Received*  
*10/10/2025*

Deputy Director of Mines (I/c),  
Balangir Mining Circle, Balangir

*RB*  
*10/10/25*

**TRUE COPY**

37

**Inquiry report of the Fact Finding committee in the matter of O.A. No. 118/2025/EZ – Babru Bahan Pradhan Vrs. State of Odisha**

In obedience to the order dated, 17.07.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in Original Application No. 118/2025/EZ – Babru Bahan Pradhan Vrs. State of Odisha, the Fact-Finding Committee constituted, comprising of the following members for inquiry and submission of its field inquiry report on the allegations in the original application made by the complainant.

1. The District Magistrate, Subarnapur or his representative not below the rank of Additional District Magistrate – Sri Rajendra Majhi, OAS (SAG), Addl. District Magistrate, Subarnapur
2. The Directorate of Mines, Bhubaneswar, Odisha or his representative – Sri Bira Kishore Turkey, The Deputy Director of Mines(I/c.), Balangir Circle, Balangir
3. Senior Scientist, Odisha State Pollution Control Board – Er. (Mrs.) Babita Singh, Regional Officer, State Pollution Control Board, Odisha, Balangir.

The Fact-Finding Committee, as mentioned above were accompanied by other officials of the concerned departments visited the sites in question on dt. 09.09.2025 as per the schedule fixed by the committee, A detailed inspection was conducted on the allegations reflected in the orders of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

**The observations found during the day of the inspection are as follows: -**

The Quartz deposit at the following different locations was found. The photographs of the quartz deposits taken during the day of inspection are enclosed. The details of the quartz deposits are given below:-

1. The Quartz Deposit was found At-Telipali, Tah-Birmaharajpur, Dist-Subarnapur (Latitude-20.948456, Longitude – 84.057756, Photo attached). This quartz mines is unauthorized. The statutory documents like Consent to Establish and Consent to Operate has not yet been obtained from State Pollution Control Board, Odisha. Available stock quantity of approx.840 mt. Quartz has been seized by Mining Department and shifted to the lease area of Gopapali Quartz Mines of M/s Manikeswari Minerals on date:18/09/2025, date:22/09/2025 and date:23/09/2025.
2. The Quartz Deposit was found At-Iudumunda, Tah-Birmaharajpur, Dist-Subarnapur. (Latitude – 20.943269, Longitude – 84.050953, Photo attached). The statutory documents like Consent to Establish and Consent to Operate has not yet been obtained from State Pollution Control Board, Odisha.





Additional District Magistrate  
Subarnapur

11

**TRUE COPY**

3. Further, as per the records made available in the O/o. The Deputy Director of Mines, Balangir Circle, Balangir, Telipali Quartz block in village Barajhula and Ludumunda is in the list of to be auctioned Quartz and Quartzite block under Birmaharajpur Tahsil (document enclosed). Available stock quantity of approx.180 mt. Quartz has been seized by Mining Department and shifted to the lease area of Gopapali Quartz Mines of M/s Manikeswari Minerals on date: 11/09/2025.
4. The Quartz Deposit At-Barajhula, Tahasil-Birmaharajpur, Dist-Subarnapur. (Latitude – 20.948187, Longitude – 84.043555, Photo attached) was granted in favor of M/s. Arunodaya Minerals and Metal Trading Corporation for a period of 20 years from 01/07/2005.

Further, the lessee has applied for extension of lease vides their letter dated: 11/03/2025. However during the visit, traces of any recent mining operation/activity have not been observed.

Further, Consent to Operate had been obtained from Regional Office, State Pollution Control Board, Odisha, Sambalpur vide Letter no. 3162 dtd. 30.09.2015 which was valid up to 31.03.2018 (copy enclosed). After that, the lessee has not been obtained renewal of Consent to Operate from the State Pollution Control Board, Odisha.

Further, mining operation has been stopped by Regional Office, State Pollution Control Board, Odisha, Sambalpur vide letter no.1709 dtd.08.06.2018. (Copy enclosed) due to want of valid Consent to Operate.

5. The Quartz Deposit was found At-Khairmal Jungle, Kenjhariapalai, Tah-Birmaharajpur, Dist-Subarnapur. (Latitude – 21.009081, Longitude – 84.03882, Photo attached). This quartz mine is unauthorized and statutory documents like Consent to Establish and Consent to Operate has not been obtained from State Pollution Control Board, Odisha. Action is under process for shifting of available stock from this site to nearest lease area of M/s Manikeswari Minerals.
6. The Deputy Director of Mines, Balangir Circle, Balangir during regular enforcement activity seized approx 6mt quartz and one chain mounted rock breaker from Birmaharajpur area on Date: 29/10/2024 and date: 09/01/2025 respectively (Copies enclosed).

Further, Director of Mines & Geology, Odisha, Bhubaneswar has directed The Deputy Director of Mines, Balangir Circle, Balangir for inspection regarding illegal mining activities in Telipali, Kenjhariapali, Barajhula and adjacent area of Birmaharajpur, Dist-Subarnapur, Odisha basing on an allegation received from Babru Bahan Pradhan, Advocate, Sambalpur on dt.05.04.2025 vide letter no. 5715 DoMG dated. 22.05.2025(copy enclosed). After receiving this letter, The Deputy Director of Mines, Balangir Circle, Balangir has addressed the allegation and enforcement activities had been conducted by the officials of the O/o. Deputy Director of Mines, Balangir.

2 | Page

Additional District Magistrate  
Subarnapur

**TRUE COPY**

39

Further, the detail of the action taken ( total 5 nos. seizure list enclosed) and penalty amount (Rs. 2 lakhs only) realized have been communicated to The Director of Mines, Odisha, Bhubaneswar vide letter no. 759/Mines dtd. 11.07.2025 (copy enclosed).

7. However, the land schedule duly signed by Tahsildar, Birmaharajpur, Dist-Subarnapur, The Divisional Forest Officer, Subarnapur and The Deputy Director of Mines, Balangir Circle, Balangir in respect of Telipali Quartz blocks and Burubuda Quartz & Quartzite Block (which are to be auction) under Birmaharajpur Tahsil have already been communicated to The Director of Mines and Geology, Bhubaneswar vide letter no.1433/Mines dtd. 19.12.2024 and letter no. 1249/Mines dtd. 24.10.2024 respectively (Copies enclosed).

*Review*  
06/10/2025  
Deputy Director of Mines(I/C)  
Balangir Circle, Balangir

Deputy Director of Mines  
Balangir Circle, Balangir

*B. Singh*  
06/10/2025  
Regional Officer, SPCB  
Regional Office, Balangir

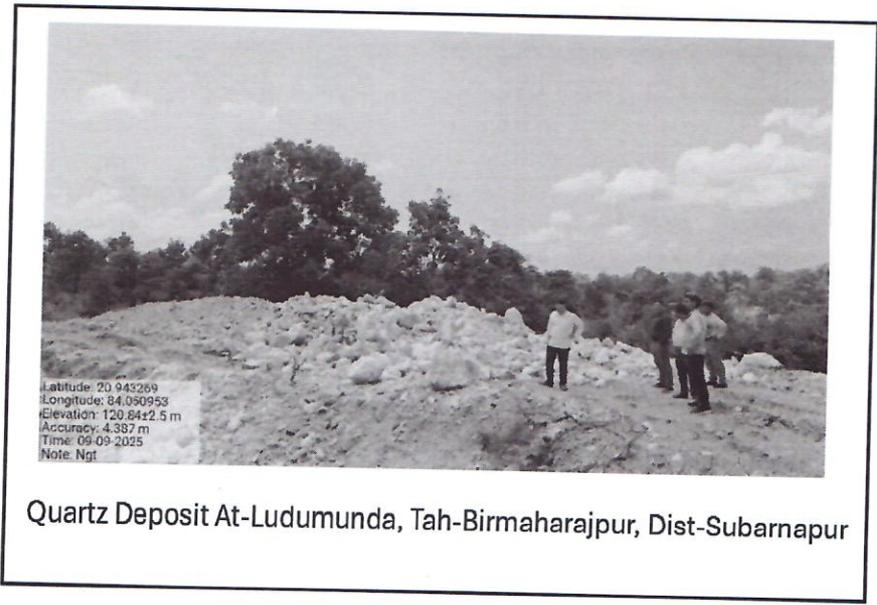
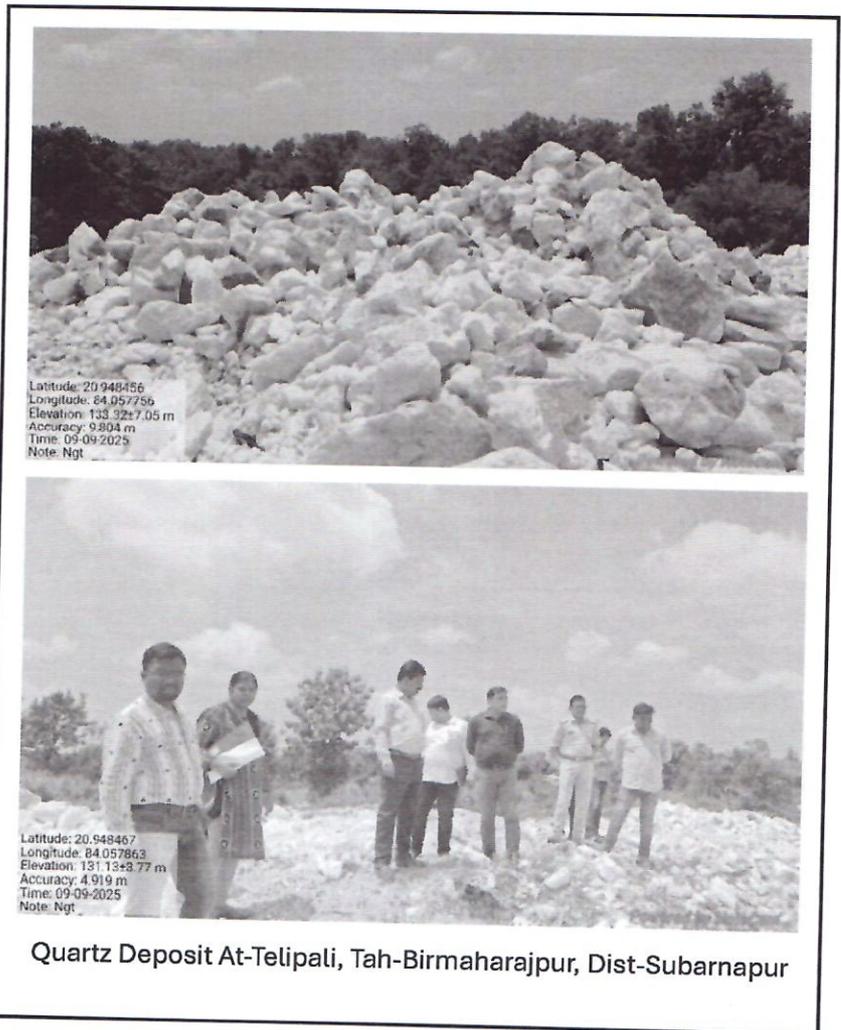
Regional Officer  
State Pollution Control Board  
Regional Office, Balangir

*[Signature]*  
06/10/2025  
Additional District Magistrate  
Subarnapur  
Additional District Magistrate  
Subarnapur

**TRUE COPY**

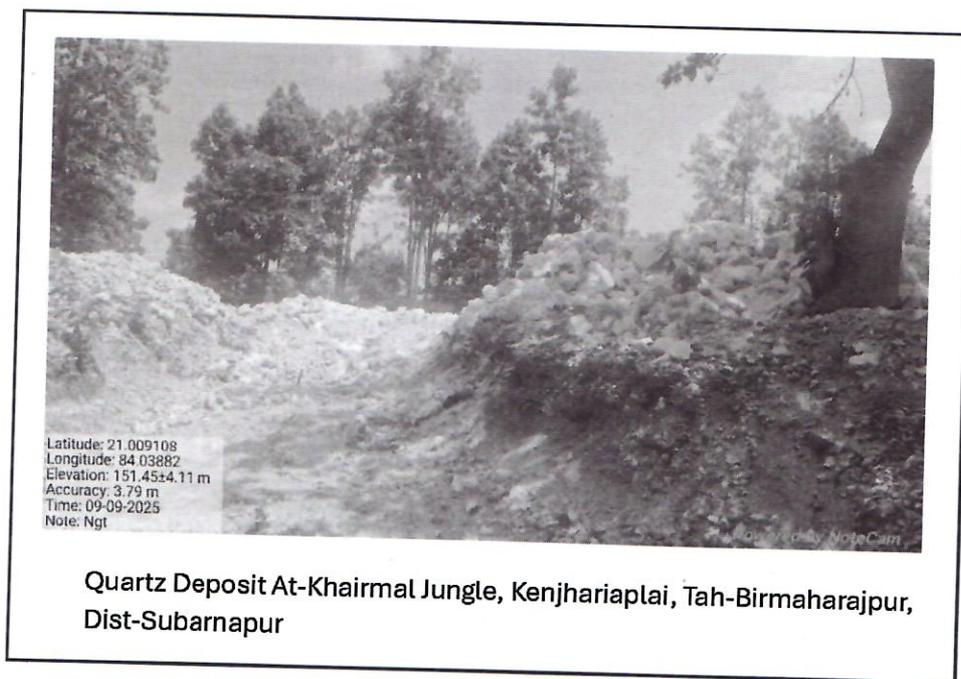
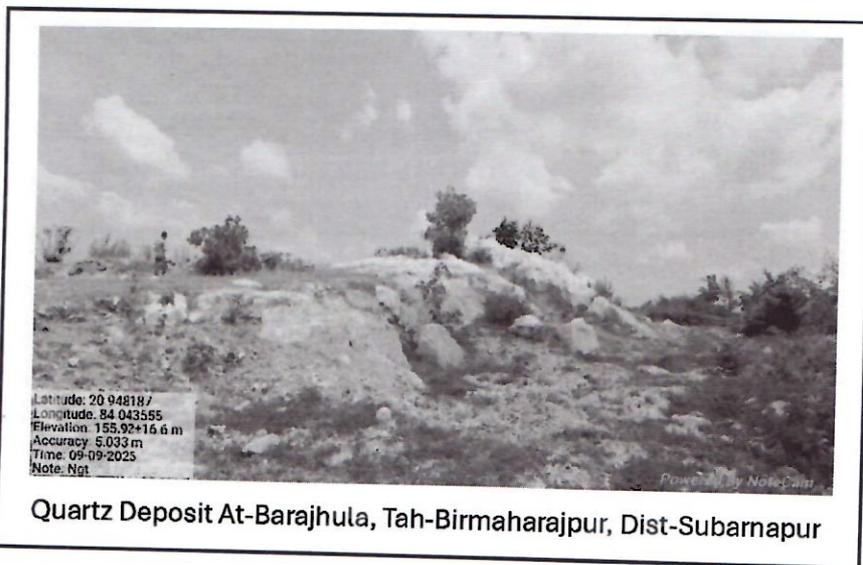
~~96~~

Annexure-I



TRUE COPY

XI



TRUE COPY

42

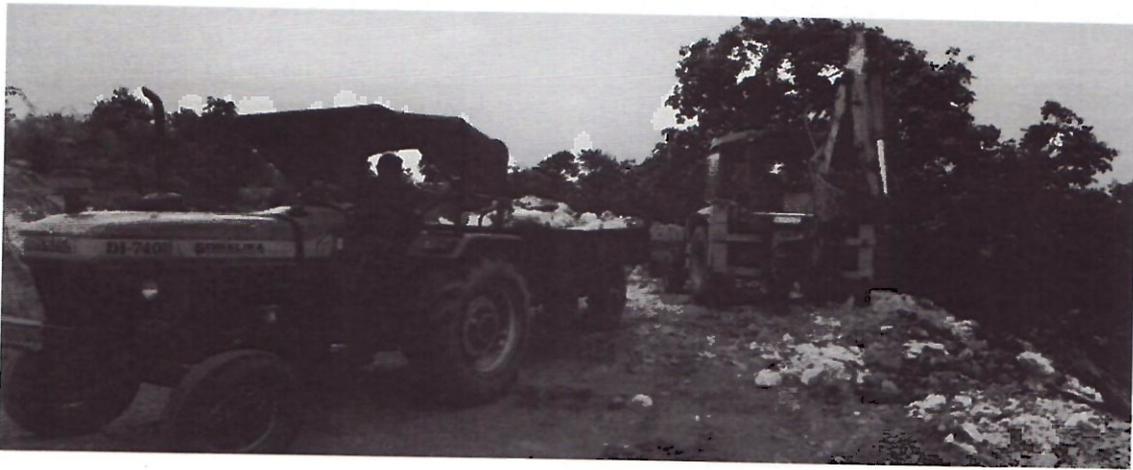
**LIFTING OF MINERAL FROM TELIPALI AREA**



**TRUE COPY**

48

**LIFTING OF MINERAL FROM LUDUMUNDA AREA**



**TRUE COPY**

ANNEXURE - H'  
colly

4X

FORM N

[See Rule-12 (2)]

SEIZURE LIST

1. Name of officer seizing the property: Sri. Bira Kishore Tirkey
2. Designation and address of the officer: Deputy Director of Mines (I/C)  
Balangir circle, Balangir.
3. Details of property seized :
  - (a) Place of seizure with date and time: Ludumunda, Birmaharajpur, 11/09/2025 11:25 am onwards
  - (b) Description of each property: Quartz (approx 180 mt)
4. Rule under which property is seized: Section 21 of MMDR Act 1957 and Rule-12 of OM (P.T.S.I.M.R.P.S.T.T) Rules, 2007.
5. Name and address of person from whom the property is seized: -
6. Name and address of any other claimant for the seized property: No claimant
7. Details of Seal given on the seized property: -
8. Name and address of person under whose custody the seized property has been kept: Jatin Mahananda,  
Supervisor Gopopauli Quartz Mines,  
of M/s Manikeswari Minerals.
9. Signature of the custodian: *J. Mahananda*  
11/9/25
10. Approximate value of the seized property:
11. Remarks: Approx 180MT of unauthorizedly Quartz in village Ludumunda Birmaharajpur Area which was detected during the field visit conducted by DDM Balangir, along with ADM, Subarnapur, RO, Balangir and Sub-collector Birmaharajpur on 11/09/2025 has been seized and kept inside the lease area of Gopopauli Quartz mines of M/s Manikeswari Minerals as Custodian.
12. Name and address of witnesses with their signature:
  - (i) Soumyaranjan Behera (JMS) - 11/09/2025
  - (ii) Jisrumanta Prasad Poddili (Jr. Surveyor) - 11/09/2025

TRUE COPY

Date:

Signature of Deputy Director of Mines (I/C)  
Balangir  
Signature of officer seizing the property with designation and address

~~48~~

FORM N

[See Rule-12 (2)]

SEIZURE LIST

1. Name of officer seizing the property: *Sri. Bira Kishore Tirkey*
2. Designation and address of the officer: *Deputy Director of Mines (1/c)  
Balangir Circle, Balangir.*
3. Details of property seized :
  - (a) Place of seizure with date and time: *Bahajpadar, Birmaharajpur, 24.09.2025*
  - (b) Description of each property: *Quartz (approx 140 mt.)*
4. Rule under which property is seized: *Section 21 of MMDR ACT 1957 and Rule-12 of  
DM (P.T.S.I., M.R.P.S.T.T) Rules, 2007 .*
5. Name and address of person from whom the property is seized: *—*
6. Name and address of any other claimant for the seized property: *NO*
7. Details of Seal given on the seized property: *—*  
*Sri. Gopal Kumar Agroual (owner)  
Sri. Jatin Mahananda, supervisor*
8. Name and address of person under whose custody the seized property has been kept: *Bankia Quartz mines, o  
M/S Manikeswari Minerals .*
9. Signature of the custodian: *Gopal*  
*24/09/25*
10. Approximate value of the seized property:
11. Remarks: *APPROX 140 mt. of unauthorizedly Quartz in village of Bahajpadar, Birmaharaji  
area, which was detected during the field visit conducted by DDM, Balangir, along  
ADM, Subarnapur, RO, Balangir and sub-collector, Birmaharajpur on dt: 09.09.2025*
12. Name and address of witnesses with their signature: *has been seized and kept inside the lease area*
  - (i) *Sunmyaranjan Behera. —*  
*(J.M.O) 24.09.2025 Bankia Quartz mines of M/S Manikeswari Minerals  
as custodian .*
  - (ii) *Girimala Prasad Babbila*  
*(Jr, Surveyor) 24/09/25*

Date: *24/09/2025*

**TRUE COPY**

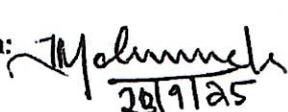
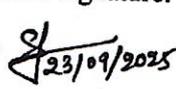
*[Signature]*  
 Deputy Director of Mines (1/c)  
 Balangir Circle, Balangir  
 Signature of officer seizing the property with  
 designation and address

46

## FORM N

[Sec Rule-12 (2)]

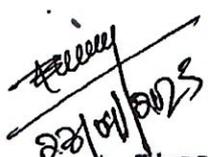
## SEIZURE LIST

1. Name of officer seizing the property: Sri. Bira Kishore Tirkey
2. Designation and address of the officer: Deputy Director of Mines (1/c)  
Balangir circle, Balangir:
3. Details of property seized :
  - (a) Place of seizure with date and time: Telipali, Birmaharajpur, 18, 22 & 23/09/2025
  - (b) Description of each property: Quartz (approx 840 mt.)
4. Rule under which property is seized: Section 21 of MMDR ACT 1957 and Rule-12 of OM (P.T.S.I.M.R.P.S.T.T) Rules, 2007.
5. Name and address of person from whom the property is seized: -
6. Name and address of any other claimant for the seized property: NO claimant
7. Details of Seal given on the seized property: -
8. Name and address of person under whose custody the seized property has been kept: Sri. Jatin Mahananda, Supervisor  
Gopopalli Quartz Mines,  
of M/s Manikeswari Minerals.
9. Signature of the custodian:   
23/9/25
10. Approximate value of the seized property: Approx 840mt. of unauthorizedly Quartz in village of Telipali, Birmaharajpur Area
11. Remarks: which was detected during the field visit conducted by DDM, Balangir, alongwith ADM, Subarnapur, RD, Balangir and sub-collector, Birmaharajpur on dt:- 09.09.2025
12. Name and address of witnesses with their signature: has been seized and kept inside the lease area of Gopopalli Quartz mines of M/s Manikeswari Minerals as Custodian.
  - (i) Soumyaranjan Behera (S.M.O)  23/09/2025
  - (ii) Gireemala Prasad Poddic (Sr. Surveyor)  23/09/25

Date:

22/09/2025

TRUE COPY

  
22/09/2025  
Deputy Director of Mines (1/c)  
Balangir Circle, Balangir  
Signature of Balangir Circle, Balangir  
designating the property with  
designation and address

ANNEXURE 'I'  
copy

OFFICE OF THE DEPUTY DIRECTOR OF MINES, BALANGIR CIRCLE  
BALANGIR

AT/PO-Rajendra College Chowk road, Balangir, Pin-767002, Odisha.

Email id: - mo.bolangir@orissaminerals.gov.in

No. 1269 / Mines.

dt. 20/11/2025

To

The Hon'ble Registrar,  
National Green Tribunal,  
Eastern Zone Bench, Kolkata.

Subject: Submission of Interim Report in Compliance with Order dated 13.11.2025 in O.A. No. 118/2025/EZ.

Respected Sir,

This email is being sent on behalf of Respondent No. 3, the Collector, Subarnapur, in connection with Babru Bahan Pradhan vs. State of Odisha & Ors., O.A. No. 118/2025/EZ, in pursuance to the order / direction of this Hon'ble Tribunal dated 13.11.2025.

During the last hearing held on 13 November 2025, counsel appearing for Respondent No. 3 had not yet received the complete set of documents relating to the matter. In pursuance thereto, a direction had been passed by this Hon'ble Tribunal to Respondent No. 3 for constituting a task force and preparing its report on the allegations of illegal mining, however, it is most respectfully submitted that an interim report had already been prepared by the District Task Force after inspecting the mining site as per laid down rules and procedures.

Accordingly, and for the purpose of placing all relevant materials before the Hon'ble Bench, the said interim report is hereby submitted as an attachment to this email. Respondent No. 3 is also in the process of preparing the counter affidavit, which will be filed within the time granted by the Hon'ble Tribunal.

It is requested that the enclosed interim report be taken on record in the above matter.

**Attachment:** Interim Report of the District Task Force (Subarnapur).

Thank You,

*[Handwritten Signature]*  
20/11/2025

Bira Kishore Tirkey

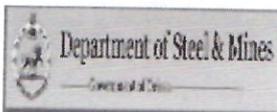
Deputy Director of Mines (I/c)  
Balangir Mining Circle, Balangir.  
Mob: 6371042616 / 9438519027

**TRUE COPY**

*[Handwritten Signature]*  
20/11/25

21/11/2025, 12:30

Directorate of Mines Mail - Compliance letter with attachments in respect of OA 118/2025/EZ filed by Babru bahan Pradhan



48

Mo Balangir &lt;mo.bolangir@orissaminerals.gov.in&gt;

## Compliance letter with attachments in respect of OA 118/2025/EZ filed by Babru bahan Pradhan

Mo Balangir <mo.bolangir@orissaminerals.gov.in>  
To: registrarngt-kolkata@gov.in, ngtjudicial-kilkata@gov.in

Thu, Nov 20, 2025 at 8:43 PM

Sir,  
Please find the attachments.  
Thank you  
Bira Kishore Tirkey  
Deputy Director of Mines,  
Balangir Circle, Balangir  
Odisha

- 1 DoMG letter to DDM.pdf
- 2 reply by DDM to DoMG.pdf
- 3 challan 2 lakh.pdf
- 4 Land schedule for Burubuda Quartz & Quartzite Block under Bmpur Tahasil (2).pdf
- 5 Land Schedule for Telipali Quartz Block.pdf
- 6 Formation of Committee by Collector, Subarnapur.pdf
- 7 Authorisation by Collector.pdf
- 8 Joint Inspection Photos.pdf
- 9 Seizer after committee formation.pdf
- 10 Mineral lifting photos.pdf
- 11 Joint Inspection Report.pdf
- 12 Extention request by Arunodaya.pdf
- 13 hearing letter by govt.pdf
- 14 Stoppage of Operation Letter Barajhula.pdf
- 15 letters on service of notice to Om Sai Construction.pdf

**TRUE COPY**

21/11/2025, 12:30

Directorate of Mines Mail - Compliance letter with attachments in respect of OA 118/2025/EZ filed by Babru bahan Pradhan

 **Compliance letter in respect of OA 118-2025-EZ file by Babru Bahan Pradhan.pdf**

325K

48

**TRUE COPY**

~~80~~ ANNEXURE - 'I' 1  
copy

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA

(Judicial Section)

Letter No-...19865 Dt-...10.11.25

To

The Collector & District Magistrate, Subarnapur.

Sub:-

Service of Notice issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata vide order dated 29.08.2025 passed in Original Application No. 118/2025/EZ.

Ref:-

Your letter No 12789 dtd. Dtd. 26.09.2025.

Sir,

With reference to the letter on the subject cited above, I am to say that the Tahasildar, Bhubaneswar was requested to cause service of notice to Omm Sai Construction Private Limited, Plot No.689/6, Behera Sahi, Nayapalli, Bhubaneswar, Odisha - 751012, Respondent No. 6, in connection with O.A. No. 118/2025/EZ and to return back the served copy of Notice to the undersigned vide this office letter No. 19291 dtd. 29.10.2025.

In response, the Tahasildar, Bhubaneswar vide his letter No. 28531 dtd. 04.11.2025 has intimated that Omm Sai Construction Pvt. Ltd., Plot No. 689/6, Behera Sahi, Nayapalli does not exist over the above Plot as ascertained by R.I, Jayadev Vihar. Hence, the service of notice to the above said Respondent could not be done. The letter No. 28531 dtd. 04.11.2025 of Tahasildar, Bhubaneswar alongwith report submitted by the R.I, Jayadev Vihar is enclosed herewith for kind reference.

Encls:- As above

Yours faithfully,

Addl. District Magistrate, Khordha. 8.11.25

**TRUE COPY**



**OFFICE OF THE TAHASILDAR, BHUBANESWAR  
JUDICIAL SECTION**

**e-mail: tdrbbsr@gmail.com**

**Letter No. 2859 / Dtd. 04.11.2025**

To

The Deputy Collector, Judicial,  
Collectorate, Khordha.

Sub:

Regarding Service of Notice issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata vide order dtd. 29.08.2025 passed in Original Application No. 118/2025/EZ.

Ref:

District Office Letter No. 19291 dtd. 29.10.2025.

Sir,

In inviting a reference to the letter on the subject cited above, I am to say that the R.I., Jayadev Vihar was directed to cause service a copy of notice upon Omm Sai Construction Pvt. Ltd., Plot No. 689/6, Behera Sahi, Nayapalli. After enquiry it is found that no office namely Omm Sai Construction Pvt. Ltd exists over the suit plot. Hence the service of Notice could not be completed.

This is for favour of your information and necessary action.

Encl: R.I report

Yours faithfully,

*[Handwritten Signature]*  
TAHASILDAR, BHUBANESWAR

**TRUE COPY**

52

**OFFICE OF THE REVENUE INSPECTOR, JAYDEVVIHAR**

Letter No. 105 Date. 01/11/2025

To  
The Tahasildar, Bhubaneswar.

13642  
02/11/25

Sub:- Service of notice issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata vide order dated. 29.08.2025 passed in original application no. 118/2025/EZ.

Ref:- Your Office Memo No. 27862 Dtd- 29.10.2025.

3/11/25

Sir,

With reference to the subject cited above, As per address of Notice i have proceeded to the plot no. 689/6, Behera sahi, Nayapalli and conducted enquiry it is found that the Omm Sai Construction Private Limited namely office/company not exist at above address. Hence the service of Notice not completed.

This is for favor of your kind information and necessary action.

Yours Faithfully,

  
01.11.25  
Revenue Inspector  
REVENUE INSPECTOR  
JAYDEV VIHAR

**TRUE COPY**

52

④

Item No.06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.118/2025/EZ

Babru Bahan Pradhan

Applicant

Versus

State of Odisha

Respondents

Date of hearing: 29.08.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: Ms. Anamika Pandey, Advocate for respondents no.1 to 3  
(through V.C.).  
Ms. Papiya Banerjee Bihani, Advocate for respondent no.4  
(through V.C.).  
Mr. Apurba Ghosh, Advocate for respondent no.5 (through  
V.C.).

*Renema*  
*[Signature]*  
24.9.25

**ORDER**

1. In compliance of order dated 17.07.2025, notice issued to respondent no.6, has been received unserved with the report that there is no such addressee in the address given.
2. Notice is ordered to be served on respondent no.6 through the District Magistrate, Subarnapur, Odisha. For this purpose, notice may be issued to respondent no.6 again and may be sent to the District Magistrate, Subarnapur, Odisha by email for getting service of the same effected on respondent no.6 and filing report before this Tribunal in this regard within fifteen days.

**TRUE COPY**

~~SK~~

3. Pursuant to such notice, response may be filed by respondent no.6 within four weeks from the date of service of notice on respondent no.6
4. List on 13.11.2025 for further consideration.
5. A copy of this order may be sent to the District Magistrate, Subarnapur, Odisha by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

August 29<sup>th</sup>, 2025  
Original Application No.118/2025/EZ  
SKB

**TRUE COPY**

~~5X~~By e-mail/Speed Post

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(Through Physical Hearing with Hybrid Mode)**

**Original Application No. 118/2025/EZ**

**Babru Bahan Pradhan  
Vs.  
State of Odisha & Ors.**

**To,**

**Omm Sai Construction Private Limited,  
Plot No.689/6, Behera Sahi, Nayapalli,  
Bhubaneswar, Odisha - 751012**

**(Respondent No. 6)**

**NOTICE**

Whereas the above titled **Original Application No. 118/2025/EZ** (Copy of Application & Order dated 29.08.2025 annexed) is **listed on 13.11.2025** at 10.30 A.M. before the Hon'ble National Green Tribunal, Eastern Zone Bench at Finance Centre, 3rd Floor, Block III, Action Area-II, New Town, Kolkata (W.B)-700 161 for your appearance in person or by a pleader duly instructed.

2. Take Notice that in default of your appearance on the date above mentioned the said Application will be heard and determined in your absence.

3. Given under my hand and the seal of this Tribunal, this **20<sup>th</sup> Sept, 2025**.

Note: (For Orders, Cause Lists & Other information, please visit our website: [www.greentribunal.gov.in](http://www.greentribunal.gov.in))

**ASSISTANT REGISTRAR**



**TRUE COPY**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTER ZONE BENCH, KOLKATA**

Original Application No. 118/2025/EZ

Babru Bahan Pradhan

Applicant

Versus

State of Odisha

Respondents

**VAKALATNAMA**

KNOW ALL to whom these presents shall come that I, Sri. Bira Kishore Tirkey, do hereby appoint:

**MR. SATATYA ANAND AND MR. NIKHIL ARADHE**  
Advocates

K-19, LGF, K Block, Jungpura Extension, New Delhi- 110014,  
Mob. No.: +91-9454207440/9406712068, Email: [satatya@satatyaanand.in](mailto:satatya@satatyaanand.in) /  
[nikhilaradhe@gmail.com](mailto:nikhilaradhe@gmail.com)

[hereinafter called the Advocate(s)] to be my Advocate(s) in the above noted case and authorise them:-

To act, appear and plead in the above noted case in this Court or in any other Court or the appellate courts in which the same may be tried or heard.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whatever they may think fit to do so & sign the power of attorney on

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I undertake that I/we or my/our duly authorised agent would appear in court on all



*Bira Kishore Tirkey*  
Deputy Director of Mines  
Balangir Circle, Balangir

hearings & will inform the Advocate for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatever ordered by the Court shall be of the Advocate he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I hereby agree that once the fee is paid I will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I do hereunto set my/our hand to there presents the contents of which have been understood by me/ us on this <sup>th</sup> day of December, 2025.  
Accepted subject to terms of fees.



*Mira Kishore Tirkey*  
Deputy **CLIENT** of Mins  
Balangir Circle, Balangir

*Anand*  
**Satya Anand**  
Advocate  
(En No:  
UP/06762/2019)

*NA*  
**Nikhil Aradhe**  
Advocate  
(En No: MP/4710/2021)

X



OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, SUBARNAPUR  
(Touzi Section)

No. 1160 /Dt. 06.09.2025

To

The Deputy Director of Mines, Balangir.

**Sub:-** Order dated 17.07.2025 of Hon'ble NGT, Eastern Zone Bench, Kolkata on original application No. 118/2025/EZ filed by Babru Bahan Pradhan.

Sir,

With reference to the subject cite above, I am to say that, the Hon'ble NGT, Eastern Zone Bench, Kolkata has been pleased direct the undersigned to filed counter affidivati on the Order dated 17.07.2025 of Hon'ble NGT, on original application No. 118/2025/EZ filed by Babru Bahan Pradhan.

Hence, you are hereby authorized to file counter affidivati on behalf of the Collector, Subarnapur before the Hon'ble NGT, Eastern Zone Bench, Kolkata on the OA Case No. 118/2025/EZ filed by Babru Bahan Pradhan and compliance be reported. Further the Counter affidavit consists the record of fact finding Committee constituted for this purpoer vide this Office Order No.11595 dated. 06-09-2025

This is **EXTREMELY URGENT**.

Yours faithfully,

Memo No. 11601 /Dt. 06.09.2025  
Collector, Subarnapur.

Copy to the Member Secretary, SPCB, Odisha, Bhubaneswar for information and necessary action with reference to his letter No.15109 / dated 08.08.2025.

Collector, Subarnapur

**TRUE COPY**